

REPEAL OF BENGAL REGULATION 9 OF 1808 ACT 1844

ACT No IV OF 1844

(Rep., Act 8 of 1868)

[2<sup>nd</sup> March, 1844.]

*Passed by the Right Hon'ble the Governor General of India in Council on the 2d March, 1844.*

AN Act for repealing Regulation IX. of 1808 of the Bengal Code.

Whereas the Provisions of Regulation IX. of 1808 of the Bengal Code “for the apprehension of person concerned in the offence of Gang Robbery, and especially the Sirdars or Leaders of Ganga of Dacoits,” have, by reason of their extreme severity, become nearly obsolete:

It is hereby enacted, that the said Regulation be repealed.

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